Confederation of Indian Industry

बिहार सरकार

INTELLECTUAL PROPERTY INDIA
Patents | Designs | Trademarks
Geographical Indications

A REPORT

ON

TRAINING & AWARENESS PROGRAMME

ON

INTELLECTUAL PROPERTY RIGHTS

15-16 OCTOBER 2014

PATNA, BIHAR

CONTENTS

A. Background

B. Objectives

C. Place of the Workshop

D. Inaugural Sessions

E. Participants

F. Recommendations & Conclusions

G. About Organisers

1) Indian Intellectual Property Office
2) Confederation of Indian Industry
3) Department of Industries & Department of Education, Govt of Bihar

H. Annexures

- Annexure I : Programme
- Annexure II : Glimpse of Events
- Annexure III : Press Coverage

A. Background

Intellectual Property Rights (IPRs) are a set of exclusive rights protected by law which are accorded to creators or persons over their creations for a certain time period. An IP right holder can realize value from its intellectual assets through utilizing it internally for its own processes or share it externally through provision of goods and services to customers. The latter can be achieved through legal mechanisms such as licensing or assignment.

In today's globally competitive environment, intellectual property has placed itself on a pedestal in the context of economic growth and is becoming increasingly important. Intellectual Property (IP) is the fuel that powers the engine of prosperity, fostering invention and innovation. The increasing significance of intangible assets in the global economy is forcing business organizations to actively manage their IP as a key driver for building and sustaining their competitive advantage and achieving superior performance.

IPRs are now being used not only as a tool to protect creativity and generate revenue but also to build strategic alliances for socio-economic and technological growth. Accordingly, in order to foster the protection of innovations and creativity, the Intellectual Property Office under the Ministry of Commerce and Industry is dedicated to mobilize the use of such technological advancement for the economic development of the country.

The generation of IP largely takes place at the State level through small, medium and big industries, academic institutions and individuals. Most States have not yet evolved their IP strategies and ecosystems in terms of effective facilitating services for all sectors including MSMEs and start-ups, creating awareness, conducting training programs, systems for utilization of IPR etc. States needs to maximize the benefits from their intellectual property by stimulating higher levels of innovation through a judicious system of rewards, ensuring timely and effective legal protection for IP and leveraging

strategic alliances for enhancing the value of the intellectual property created in the State.

B. Objectives

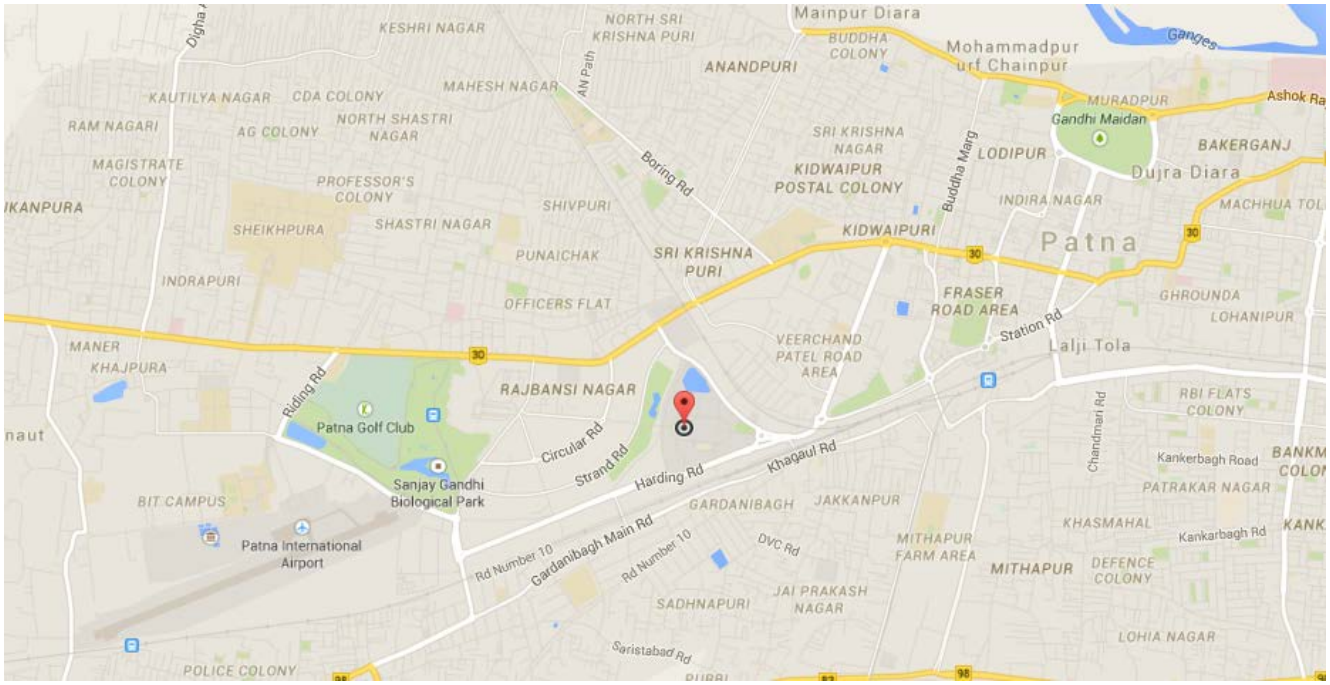
The main objective of the training program is to increase IP filing of states and thus building a robust IP ecosystem in the states of India.

Others objectives are given below.

- To assist States in creating/developing a Strong IP ecosystem thereby, transforming it into an attractive investment destination for the Industries.
- To sensitize the clusters about Intellectual Property Right and their protection.
- To identify protectable innovations.
- To suggest steps for transforming innovations into proprietary assets.
- To use IP information, particularly relating to patents and designs, for further research and development in developing new product and process.
- Utilize the IP information in their business development

C. Place of the Workshop

The workshop was held at Adhiveshan Bhawan Auditorium at Patna, Bihar. It lies at the main secretariat campus in the mid of the city, near to all government offices.



D. Training & Awareness Programme on Intellectual Property Rights

Sensing the importance for the protection of Intellectual Properties in today's globalizing knowledge based economy, CII in association with **Intellectual Property Office**, Department of Industrial Policy & Promotion, Ministry of Commerce & Industry, **Government of India** and **Department of Industries & Department of Education**, Government of Bihar organized a two-day **Training & Awareness Programme on Intellectual Property Rights"** on **15-16 October 2014** at **Patna**.

Out of the two days, the **first day** was especially designed for the representatives from **industry and Government** officials and inaugurated by Shri Jitan Ram Manjhi, Hon'ble Chief Minister of Bihar, while the **second day** was exclusively dedicated to **Academia & Educational Institute** and inaugurated by **Mr Shahid Ali Khan,** Hon'ble Minister of Science & Technology, Govt of Bihar.

The objective of this Awareness Programme is to sensitize the Industry, R&D Organisation, Scientific Department and Educational Institutions about the growing need for promotion and protection of the intellectual assets, in the form of Patents, Designs & Trademarks and Geographical Indications, of inventors & creators from misappropriation by third party without their authorization.

Day- 1

Shri Jitan Ram Manjhi, Hon'bl Chief Minister, Bihar suggested to open IP Facilitation center in Bihar. He invited industries, academicians and Government officials to work together for creating the innovation ecosystem in the state of Bihar. He suggested nodal agencies to invite entrepreneurs in several workshops and training programmes on Intellectual Property Rights for registration of small entrepreneurs and promotion of IPR in the entire state of Bihar.

He also added that the Industrial Cabinet of Bihar will give full support for setting up of IP Facilitation Centre which will help the deprived entrepreneurs and encourage the development of Entrepreneurs and Innovators in Bihar. He further emphasized the IP Facilitation centre if required will be funded by Chief Minister Fund.

Dr. Bhim Singh, Hon'bl Minister, Department of Industries, Government of Bihar announced that the Industrial department will soon publish an industrial directory and work continuously for the development of Bihar. He promised to provide all types of facilities by the Department of Industries for the development of industries in Bihar and suggested industries to abide the various schemes and subsidies available for the development of industries in Bihar.

Mr Chaitanya Prasad, IAS, Controller General of Patents, Design & Trademarks, DIPP, Government of India played a key role in driving the training and awareness programme on intellectual property rights in Patna on 15th October 2014. He made a detailed presentation on the concept of IPR and its benefits in the context of Bihar.

During the programme Vice Chancellors of universities in Bihar were present who emphasized on the need of taking IPR seriously and the benefits of it. These learned men had their views from different dimensions but the jest of their ideology matched in

frequency about taking up IPR as an important initiative to undertake bath at the state level and central level.

Mr Pushpam Jha, Partner, Saikrishna and Associates started with talking about legal benefits of registering patients and geographical indications. Further to make this lucid to understand cited the example of MTS as a registered Trade Mark. Through citing further examples and s mall case studies he emphasized on the commercial value of registering Trademarks and Logos. During his session Apple inc and Samsung legal case was discussed in brief. Representatives from industries in Bihar also put forward their quarries on this to him.

Day- 2

Mr Shahid Ali Khan, Hon'able Minister of Science and Technology, Government of Bihar inaugurated the second day with his speech emphasized on the importance of patient registration of inventions by people of Bihar. Few of the students from engineering colleges came to demonstrate their innovations. Mr Khan appraised these initiatives and told that India has always been rich in innovative thinking from the times of Ramayan and Mahabharat. He further added that many of the innovative minds from our country are forced to go to other countries as the process of registration of patients is unfriendly to users. He further mentioned the importance that a single window system holds for the researchers and scholars.

Mr Chaitanya Prasad, IAS, Controller General of Patents, Design & Trademarks and , DIPP, Government of India played a key role in driving the training programme on intellectual property rights in Patna on 16th October 2014. He made a detailed presentation on the concept of IPR and its benefits in the context of Bihar.

This programme has attracted senior officials of govenment of Bihar, renowned industrialist of Bihar and heads of private as well as public Educational Institutes and counted more than 500 participations.

E. Participants of the programme

The **first day** was designed for the representatives from **industry and Government** officials. Almost all the senior officials of different departments & Corporation of Government of Bihar have attended the event. Like- Industries Dept, Urban Development Dept, Tourism Dept, Health Dept, Agriculture Dept, Building Construction Dept, Science & Technology Dept, Education Dept, Commercial Tax Dept, BSTDC, BIDCO, BIADA, Udyog Mitra, DIC, CID, District Administration, etc. It was also attended by good number of senior representative of industry from all the sectors. Like- Healthcare, Tourism, Handloom & Textile, Food Processing, Agri & Allied, MSME, Manufacturing, IT & ITES, Infrastructure, Real Estate, etc.

The **second day** was for **Academia & Educational Institute.** Government Officials of Education Dept and Science & Technology Dept along and its respective council & corporation have attended this programme on second day. Representatives of almost all the renowned colleges & institutions of Bihar were also there. Like- AN College, NIT, IIT, AIIMS, Amity, NIFT, BIT, CUB, CIMP, IHM, IIBM, BN College, PMCH, Patna College, JD Women College, Patna Women College, Magadh Mahila College, LN Mishra College Patna, LM Mishra College Muzafferpur, LN Mishra College Darbhanga, Bihar University, Vir Kuar Sing University, Mithla University, Jai Prakash Narayan University, etc.

This programme has attracted senior officials of govenment of Bihar, renowned industrialist of Bihar and heads of private as well as public Educational Institutes and counted more than 500 participations.

F. Recommendations & Conclusions

As the knowhow of Intellectual Property (IP) itself is very new to the people of Bihar, most of the participants were in the process of understanding the basics of Intellectual Property Rights. It was felt that some of the technical sessions based on IPR should be organised in future which would help in increasing the awareness about this subject. A simpler and more basic technical programme structure may be more fit in future.

From the feedback of the audience, session on Geographical Indication & Patents especially pertaining to the state's product and invention by intellectuals respectivelly is suggested to be pursued again, as the state has rich traditional handlooms and handicrafts, special agricultural products, Local inventions etc. which are yet to be registered.

Overall, the programme went well and all the dignitaries and concern person attended the programme and made it a very successful.

The number of audience present at the programme reached about 500 which were more than expected. The delegates were very enthusiastic and eager to know about the IPR and also had given their best for the success of the programme.

G. About Organisers

Indian Intellectual Property Office

The Office of the Controller General of Patents, Designs & Trade Marks (CGPDTM) is located at Mumbai. The Head Office of the Patent office is at Kolkata and its Branch offices are located at Chennai, New Delhi and Mumbai. The Trade Marks registry is at Mumbai and its Branches are located in Kolkata, Chennai, Ahmedabad and New Delhi. The Design Office is located at Kolkata in the Patent Office. The Offices of the Patent Information System (PIS) and National Institute of Intellectual Property Management (NIIPM) are at Nagpur. The Controller General supervises the working of the Patents Act, 1970, as amended, the Designs Act, 2000 and the Trade Marks Act, 1999 and also renders advice to the Government on matters relating to these subjects. In order to protect the Geographical Indications of goods a Geographical Indications Registry has been established in Chennai to administer the Geographical Indications of Goods (Registration and Protection) Act, 1999 under the CGPDTM.

Confederation of Indian Industry

The Confederation of Indian Industry (CII) works to create and sustain an environment conducive to the development of India, partnering industry, Government, and civil society, through advisory and consultative processes.

CII is a non-government, not-for-profit, industry-led and industry-managed organization, playing a proactive role in India's development process. Founded over 118 years ago, India's premier business association has over 7100 members, from the private as well as public sectors, including SMEs and MNCs, and an indirect membership of over 90,000 enterprises from around 257 national and regional sectoral industry bodies.

CII charts change by working closely with Government on policy issues, interfacing with thought leaders, and enhancing efficiency, competitiveness and business opportunities for industry through a range of specialized services and strategic global linkages. It also provides a platform for consensus-building and networking on key issues.

Extending its agenda beyond business, CII assists industry to identify and execute corporate citizenship programmes. Partnerships with civil society organizations carry forward corporate initiatives for integrated and inclusive development across diverse domains including affirmative action, healthcare, education, livelihood, diversity management, skill development, empowerment of women, and water, to name a few.

The CII Theme for 2013-14 is Accelerating Economic Growth through Innovation, Transformation, Inclusion and Governance. Towards this, CII advocacy will accord top priority to stepping up the growth trajectory of the nation, while retaining a strong focus on accountability, transparency and measurement in the corporate and social eco-system, building a knowledge economy, and broad-basing development to help deliver the fruits of progress to all.

With 63 offices, including 10 Centres of Excellence, in India, and 7 overseas offices in Australia, China, Egypt, France, Singapore, UK, and USA, as well as institutional partnerships with 224 counterpart organizations in 90 countries, CII serves as a reference point for Indian industry and the international business community.

Department of Industries, Government of Bihar

Department of Industry administers Public Sector Enterprises and assists them in their effort to :

1) Improve capacity utilisation & increase profitability..

2) Generate resources and Re-orient strategies to become more competitive.

Department serves as an interface between PSEs and other agencies for long term policy formulation. Department encourages restructuring of PSEs to make their operations competitive and viable on a long term and sustainable basis.

Directorates under the department:

- Handloom and Sericulture Directorate.
- Technical Development Directorate.
- Bihar Industrial Area Development Authority (BIADA).
- Bihar State Khadi and Village Industries Board.
- Bihar State Industrial Development Corporation.
- Bihar State Financial Corporation.
- Bihar State Chemical and Pharmaceutical Corporation.
- Bihar State Electronics Corporation.
- Bihar State Credit and Investment Corporation (BICICO).
- Bihar State Small Scale Industries Corporation.
- Bihar State Handloom, Powerloom and Handicraft Corporation.
- Bihar State Export Corporation.
- Bihar State Textile Corporation.
- Bihar State Film Development and Finance Corporation.
- Bihar State Leather Industries Development Corporation.
- Bihar State Finished Leather Ltd.
- Bihar Industrial and Technical Consultative Organisation Ltd. (BITCO).
- Upendra Maharathi Industries Craft Institute.

Department of Education, Government of Bihar

In a world based on science and technology; it is the education that determines the level of prosperity, welfare and security of the people. The *Department of Education, Bihar* has been working hard with the stated goals of Universalization of Elementary Education (UEE) declared in Millennium Development Goals. Although, the literacy rate has increased over the year but it is not up to the mark. Still Bihar has got the lowest literacy rate of 63.82%. Keeping deep concern on this issue, the Department of Education, Bihar has been working continuously to improve the literacy rate.

In a way to achieve the ultimate goal of 100% literacy with quality education, the Department of Education , Bihar has initiated different schemes and motivational programs. The goals are as follows:

- Raise the literacy rate in a saturated condition;
- Decrease female illiteracy;
- Completion of primary education;
- Improve quality of education;
- Achieve appropriate student-teacher ratio, i.e. 58:1, with quality of teaching;
- Bring back the drop out children;
- Provide educational infrastructure;
- Proper monitoring to discover corruption in welfare schemes;
- Synchronize session;
- Providing sufficient number of schools so that students don't have to travel long;
- Emphasize vocational education;
- Promoting career oriented approach in education;
- Motivate students to opt the field of their choice;
- Provide greater opportunities of access to higher education with equity to all the eligible persons and in particular to the vulnerable sections;
- To remove the present imbalances, extend access by supporting existing institutions, establishing new institutions, supporting government and non-government organizations, civil society to supplement public efforts;

- Initiate policies and programs for strengthening research and innovations and encourage institutions – public or private - to engage in extending the boundaries of knowledge;
- Promote the quality of higher education by investing in infrastructure and faculty, promoting academic reforms, improving governance and institutional restructuring towards the inclusion of the yet deprived communities;

H. Annexures

Annexure I : Programme

DAY-I

Training Programme on Intellectual Property Rights
(For Industry and Government officials)
1000 Hrs: 15 October 2014: Adhiveshan Bhanwan. Patna

Programme

1000-1100 Hrs	**Registration**	
1100-1105 Hrs	**Welcome Remarks**	**Mr. S P Sinha** Chairman, CII Bihar State Council & Advisor, Bihar Hotel Ltd
1105-1115 Hrs	**Address**	**Mr R. Saha** Senior Advisor, CII
1115-1145 Hrs	**Theme Address**	**Mr. Chaitanya Prasad, IAS** Controller General of Patents, Designs & Trade Marks
1145-1200 Hrs	**Special Address**	**Mr. Vijay Prakash, IAS** Principle Secretary Department of Transport Govt. Of Bihar
1200-1215 Hrs	**Tea/Coffee Break**	
1215-1330 Hrs	**Session 1 :Registering your IP-Procedure** his session shall cover the statutory procedure and requirements for filling IP. *Broad Topics shall* include **Patents, Designs, Trademarks & GI**- /hat can be patented/registered/granted, What are the documents required, What is the procedure, Contact Office/Persons etc. **Q & A session**	**Moderator:** **Mr R Saha** Senior Advisor, CII **Speakers:** **Mr B.P.Singh**, Deputy Controller of Patents & Designs **Mr R A Tiwari** Asst. Registrar, Trade Mark
1330 – 1430 Hrs	**Session 2 : IP commercialisation (Patents, Designs, Trade Marks and Geographical Indications)** This session shall concentrate on the need for commercialization and shall also project some IP Portfolios/Case Studies from around the world which have been successful and have brought profits to the Rights Owner. *Broad Topics shall* include Commercialization- Concept, Models; Success Stories	**Moderator:** **Mr B P Singh** Deputy Controller of Patents and Designs **Speakers:** **Mr Shantanu Sahay,** Partner, Anand and Anand

	Q & A session	**Mr. Pushpam Jha** Partner Saikrishna & Associates **Mr Pradeep Kumar,** Director, MSME–DI , Patna
1430-1530 Hrs	**Lunch**	

1600-1635 Hrs	**Bouquet Distribution**	
1635-1640 Hrs	**Welcome Remarks**	**Mr. S P Sinha** Chairman, CII Bihar State Council & Advisor, Bihar Hotel Ltd
1640-1655 Hrs	**Theme Address**	**Mr. Chaitanya Prasad, IAS** Controller General of Patents, Designs & Trade Marks
1655-1702 Hrs	**Special Address**	**Mr. Naveen Verma, IAS** Principal Secretary Department of Industries Govt. Of Bihar
1702-1710 Hrs	**Special Address**	**Mr Anjani Kr Singh, IAS** Chief Secretary of Bihar
1710-1723 Hrs	**Keynote Address**	**Shri Bhim Singh** Hon'ble Minister, Dept of Industries Govt. of Bihar
1723-1740 Hrs	**Inaugural Address**	**Shri Jitan Ram Manjhi** Hon'ble Chief Minister of Bihar
1740-1745 Hrs	**Vote of Thanks**	**Mr Ravi Mittal, IAS** Principal Secretary Department of Sugarcane & OSD, Dept of Industries Govt. of Bihar
1745-1800 Hrs	**Tea/ coffee**	
1800-1900 Hrs	**Session 1: Enforcement of IP Rights** This session shall concentrate on identifying the procedure for combating infringement of IP. *Broad Topics* include Rights of the IP Right Holder against Infringement, Remedy against Infringement, Who to go to and what to report- Checklist for a Complainant **Panel discussion with Open House** **Q & A session**	**Moderator:** **Mr Chaitanya Prasad, IAS** **Speakers:** **Mr Rajesh Chandra** Addl. Director General of Police Government of Bihar **Mr Binay Kumar** IG (CID) of Police Government of Bihar **Mr. Shantanu Sahay,** Partner,

		Anand and Anand **Mr. Pushpam Jha** Partner Saikrishna & Associates **Dr S C Roy** Associate Professor (Law) Chanakya National Law University
1900-1930 Hrs	**Interactive and Feedback session and closing**	

DAY- II

Training & Awareness Programme on Intellectual Property Rights

(For Educational and Academic Institutions)

1000 Hrs: 16 October 2014: Adhiveshan Bhawan, Patna

Programme

1000-1100 Hrs	**Registration**	
1100-1105 Hrs	**Bouquet Distribution**	
1105-1110 Hrs	**Welcome Remarks**	**Dr Satyajit Kr Singh** Member, CII Bihar State Council & Director, Ruban Patliputra Hospital Pvt Ltd
1110-1135 Hrs	**Theme Address**	**Mr Chaitanya Prasad, IAS** Controller General of Patents, Designs & Trade Marks
1135-1145 Hrs	**Special Address**	**Mr Tripurari Sharan, IAS** Principal Secretary. Department of Science & Technology Govt. Of Bihar
1145-1200 Hrs	**Inaugural Address**	**Shri Shahid Ali Khan** Hon'ble Minister of Science & Technology Govt. of Bihar
1200-1205 Hrs	**Vote of Thanks**	**Mr R A Tiwari,** Assistant Registrar of Trade Marks & Geographical Indicators

1205- 1220 Hrs	**Tea /Coffee**	
1220-1330 Hrs	**Session I** **Introduction to IPR:** A Basic Overview of all forms of Intellectual Property Rights & its importance like Patents, Copyrights,Trademarks & Servicemarks, Geographical Indicators, Industrial Designs, Trade Secrets, Plant Varieties, SemiConductor Integrated Circuits lay out designs **Registering your IP- Procedures** The statutory procedure and requirements for filling IP applications. *Broad Topics shall* include **Patents,** **Designs, Trademarks & GI**- Practice and procedures in the examination of patent, designs, TMR and GI applications and processes. What can be patented/registered/granted, What are the documents required, What is the procedure, Contact Office/Persons etc. **Q & A Session**	**Moderator;** **Mr R Saha, Advisor, CII** **Speakers:** **Mr B P Singh**, Deputy Controller of Patents & Designs (Patents & design) **Mr R A Tiwari** Asst. Registrar of Trade Marks & Geographical Indicators
1330-1415 Hrs	**Lunch Break**	
1415-1500 Hrs	**Session II** **Commercialization and Tech Transfer- Issues faced by R&D Organizations, Academic Institutions and Industry** To discuss the issues faced by the Industry and R&D institutes in tech transfer and Commercialization and Gap between the Industry & R&D institutes hampering innovation in India, Patent Licensing etc. **Panel discussion with Open House**	**Moderator:** **Mr B P Singh** Deputy Controller of Patents and Designs **Speakers:** **Shantanu Sahay** Partner Anand and Anand **Mr Pushpam Jha** Partner Saikrishna & Associates **Mr Vijaya Sarathy** India IP Leader General Electric
1500-1515 Hrs	**Tea/Coffee Break**	
1515-1615 Hrs	**Session III: Enforcement of IP Rights** This session shall concentrate on identifying the procedure for combating infringement of IP. *Broad Topics* include Rights of the IP Right Holder against Infringement, Remedy against Infringement, Who to go to and what to report- Checklist for a Complainant *Tentative Speakers:* **Panel discussion with Open House**	**Moderator:** **Mr Chaitanya Prasad, IAS** **Speakers:** **Mr Rajesh Chandra** Addl. Director General of Police

	Q & A session	Govt. of Bihar
1615-1715 Hrs	**Session IV: Overview of Copyright Law in India** Concept, Legal framework, filing procedure and various facets of copyright law in India *Tentative Speakers:* **IP commercialisation (Copyright)** ✓ Introduction to technology Transfer, IP Licensing, IP Valuation & IP Audit ✓ IP Commercialisation ✓ Case Studies on IP Commercialisation & Appreciation of Revnue Models	**Moderator:** **Dr S C Roy** Associate Professor Chanakya National Law University Patna **Speakers:** **Mr Shantanu Sahay** Partner Anand and Anand **Mr Pushpam Jha** Partner Saikrishna & Associates
1715-1730 Hrs	**Interactive & Feedback Session and Closing**	

Annexure-II : Glimpse of Event

Annexure-III : Press Coverage

उद्योग के विकास के बगैर बिहार का विकास संभव नहीं: मांझी

पटना (आससे) । मुख्यमंत्री जीतन राम मांझी ने बिहार में आइपी फैसिलिटेशन सेंटर खोलने की घोषणा की है । यह सेंटर उद्यमियों को ट्रेड मार्क, कॉपी राइट कराने में सहयोग करेगा। श्री मांझी बुधवार को सीआइआइ और उद्योग विभाग द्वारा बौद्धिक संपत्ति की सुरक्षा अधिकार विषयक प्रशिक्षण कार्यशाला को संबोधित कर रहे थे । उन्होंने कहा कि उद्योग के विकास के बिना बिहार का विकास एकांगी होगा। उद्यामियों को प्रोत्साहित करने के लिए सरकार ने जो नीति बनायी है उसे सख्ती से लागू करने की जरूरत है ।

उन्होंने कहा कि बिहार के लोग अपनी क्षमता का पूरे देश- दुनिया में लोहा मनवाये हैं और उसे आगे भी मनवायेंगे । जरूरत उनकी प्रतिभा को प्रोत्साहित करने की है । बिहार के बच्चे अजीबोगरीब अन्वेषण करते हैं, लेकिल उसे उचित प्लेटफार्म नहीं मिलता है । उनकी प्रतिभा उचित प्लेटफार्म के अभाव में कुठित हो जाती है । उद्योग मंत्री डा भीम सिंह ने कहा कि राज्य में अपने उत्पाद को पेटेंट करने के लिए जागरूक नहीं हैं । उनमें जागरूकता का अभाव है । पहले मैं भी समाजवादी पृष्ठभूमि के कारण इसका विरोध करता था, लेकिन अब इसके बारे में जानकरी मिली है । इसके लिए उद्यमियों को प्रोत्साहित करेंगे । उन्होंने स्वीकार किया कि पेटेंट, रजिस्ट्रेशन, डिजाइन व कॉपीराइट रजिस्टर्ड कराने में बिहार पीछे हैं । जियोग्राफिल इंडिकेटर सरकार को तय करना होगा । राज्य सरकार उत्पाद डायरेक्टरी बना रहा है । यह उद्योग के विकास में सहायक होगा । उद्योग विभाग निवेश का वातावरण तैयार करने के लिए पहल करेगा । उन्होनें उद्यामियों से बिहार की औद्योगिक प्रोत्साहन नीति का लाभ उठाने की अपील की । पेटेंट डिजाइन एंड ट्रेड मार्क के महानिसंत्रक चैतन्य प्रसाद ने कहा कि ट्रेड मार्क व उत्पाद के पैंटेट कराने के मामले में बिहार काफी पीछे है । अगले पायादन पर माहाराष्ट्र है । बिहार में बौद्धिक संपदा है । जरूरत इस बात ही है उस संपत्ति की सुरक्षा कैसे करें । लोगों में जागरूकता का अभाव है । बिहार का मधुबनी पेंटिंग, कोटवा, भागलपुरी सिल्क आदि का ही पेटेंट हुआ है, जबकि पत्थर कटी जैसे उद्योग को संरक्षित करने की जरूरत है । केंद्र सरकार ने पेटेंट कराने के लिए आवेदन ऑन लाइन रजिस्ट्रेशन के लिए शुल्क में १० प्रतिशत माफ कर रखा है । कार्यशाला को सीआइआइ बिहार के अध्यक्ष एसपी सिन्हा, चाणक्या लॉ यूनिवर्सिटी के कुलपति डा लक्ष्मीनाथ, बाबा साहब डा भीम राव अंबेडकर विवि के कुलपति पी पलांडे समेत कई अन्य हस्तियोंने संबोधित किया ।

बौद्धिक संपदा सुविधा केन्द्र जल्द

मुख्यमंत्री मांझी ने कहा–छोटे उद्यमियों को आगे बढ़ाने में पैसे की कमी नहीं

राज्य ब्यूरो, पटना : मुख्यमंत्री जीतन राम मांझी ने कहा कि बौद्धिक संपदा सबसे बड़ी संपत्ति होती है । इसके बिना विकास संभव नहीं है । बिहार के बच्चे नए-नए आविष्कार कर रहे हैं, मगर सही प्लेटफार्म नहीं मिलने से कुंठित हो जाते हैं । छोटे उद्यमियों एवं आविष्कारकों को प्रोत्साहित करने को बौद्धिक संपदा सुविधा केन्द्र की स्थापना की जाएगी ।

वह कॉन्फिडेरेशन आफ इंडियन इंडस्ट्री (सीआइआइ) द्वारा बुधवार को आयोजित बौद्धिक संपदा का अधिकार विषयक कार्यशाला का उद्घाटन कर रहे थे । उन्होंने कहा कि छोटे लोग बड़ा काम भी करते हैं तो नाम नहीं होता है, जबकि बड़े लोग छोटा काम भी करते हैं तो काफी नाम हो जाता है । छोटे उद्यमियों को प्रोत्साहित और आगे बढ़ाने की जरूरत है । इसे आगे बढ़ाने में पैसे की कोई कमी नहीं होने दी जाएगी । उद्योग मंत्री डा भीम सिंह ने कहा कि जागरूकता की कमी के कारण प्रदेश में पेटेंट कम कराए जाते हैं । इससे मामले में विश्व में भारत का स्थान काफी नीचे है । पेटेंट कराने के मामले में बिहार देश का सबसे पिछड़ा राज्य है । विभागीय स्तर पर उत्पाद डायरेक्ट्री बनायी जा रही है । इससे पता चल सकेगा कि किस इलाके में किस चीज का उत्पादन हो रहा है । उसके बाद पेटेंट कराने में आसानी होगी । विदेशों से निवेशक लाने की भी कोशिश की जा रही है । उद्योगपतियों को भी पहल करना चाहिए । पेटेंट, डिजाइन व ट्रेड मार्क के महानियंत्रक चैतन्य प्रसाद ने कहा कि पेटेंट कराने की प्रक्रिया बेहद आसान है । बावजूद इसके बिहार से पेटेंट, डिजाइन और ट्रेड मार्क करने के दावे नहीं किए जाते हैं । अभी तक बिहार से सिर्फ पांच वस्तुओं का ही ट्रेड मार्क कराया गया है । सीआइआइ (बिहार) के चेयरमैन एस पी सिन्हा ने अतिथियों का स्वागत किया ।

कार्यशाला का उद्घाटन करते मुख्यमंत्री जीतन राम मांझी जागरण

इस अवसर पर चाणक्या लॉ यूनिवर्सिटी कुलपति प्रो. लक्ष्मीनाथ, बीआर अंबेडकर बिहार विश्वविद्यालय के कुलपति प्रो. पी पलांडे ने भी विचार व्यक्त किए ।

उद्यमियों और आविष्कार को हर संभव सहायता देगी सरकार

खुलेगा बौद्धिक संपदा सुविधा केंद्र : सीएम

उद्योग विभाग बना रहा है बिहार उत्पाद निर्देशिका

भास्कर न्यूज | पटना

राज्य में प्रतिभा की कमी नहीं है। बहुत से लोग नए-नए अविष्कार के साथ हमसे मिलने आते हैं। लेकिन, उन्हें उचित प्लेटफॉर्म नहीं मिल पाता है। ऐसे लोगों को प्रोत्साहित करने के साथ उनकी क्षमता का उपयोग करने की जरूरत है। राज्य सरकार जल्द ही बौद्धिक संपदा सुविधा केंद्र खोलेगी, ताकि राज्य के उद्यमी व आविष्कारक अपने उत्पाद व आविष्कार का पेटेंट करवा कर लाभ कमा सकें। इसमें राज्य सरकार से जो भी मदद की जरूरत होगी, हम करेंगे। ये बातें मुख्यमंत्री जीतन राम मांझी ने अधिवेशन भवन में केंद्रीय वाणिज्य एवं उद्योग मंत्रालय के औद्योगिक नीति और संवर्धन विभाग, राज्य उद्योग विभाग और सीसीआई द्वारा बौद्धिक संपदा अधिकार पर आयोजित दो दिवसीय प्रशिक्षण कार्यक्रम में कहीं। उन्होंने कहा कि बिहार में उद्यमियों को हर तरह की सहायता देने के लिए ही उद्योग कैबिनेट का गठन किया गया है।

उद्योग मंत्री डॉ. भीम सिंह ने कहा कि जानकारी के अभाव में ही यहां पेटेंट की संख्या कम है। उद्योग विभाग ज्योग्राफिकल पंजीयन के लिए समुचित कार्रवाई करेगा। विभाग बिहार उत्पाद निर्देशिका बना रहा है। महा नियंत्रक (पेटेंट) चैतन्य प्रसाद ने कहा कि आज के युग में ज्ञान ही संपत्ति है। चाणक्या लॉ यूनिवर्सिटी के वाइस चांसलर लक्ष्मीनाथ ने कहा कि पेटेंट की प्रक्रिया में सुधार की जरूरत है। बिहार विवि के वाइस चांसलर पंडित पलांडे ने कहा कि विवि ने आयुर्वेद और सोलर लाइट को लेकर दो पेटेंट के लिए आवेदन दिए हैं।

मौके पर उद्योग विभाग के प्रधान सचिव नवीन वर्मा, सीआईआई के बिहार चैप्टर के अध्यक्ष एसपी सिन्हा; बीआईए के अध्यक्ष अरुण अग्रवाल, चैंबर्स के ओपी साह भी थें।

अधिवेशन भवन में आयोजित कार्यशाला को संबोधित करते मुख्यमंत्री।

क्या होगा फायदा

किसी आविष्कार को संरक्षित करना बौद्धिक संपदा है। इस केंद्र में राज्य के उद्यमियों और इनोवेटिव काम करने वालों को बौद्धिक संपदा के बारे में जानकारी दी जाएगी। पेटेंट, ट्रेडमार्क, डिजाइन और कॉपीराइट लेने की क्या प्रक्रिया है, इसके आवेदन के लिए किन दस्तावेजों की जरूरत होती है आदि की जानकारी लोगों को यहां से मिलेगी। प्रशिक्षण कार्यक्रम का भी आयोजन करेगा।

पांच वस्तुओं का जीआई

ज्योग्राफिकल इंडिकेशन (जीआई) के तहत राज्य की पांच वस्तुओं को अभी तक पंजीकृत किया गया है। ये वस्तुएं हैं- मधुबनी पेंटिंग्स, भागलपुरी तसर सिल्क, सुजनी, कटुआ और सिक्की ऑर्ट्स। चैतन्य प्रसाद ने बताया कि गया के पत्थर कटी व तिलकुट, मुजफ्फरपुर की शाही लीची तथा मिथिलांचल के मखाना का जीआई पंजीयन करवाना चाहिए। इससे इन वस्तुओं की महत्ता और बढ़ जाएगी।

'महाराष्ट्र-हरियाणा में कमजोर होगी भाजपा'

पटना| मुख्यमंत्री ने कहा कि महाराष्ट्र और हरियाणा में भाजपा कमजोर होगी। महाराष्ट्र में भाजपा की मुख्य ताकत शिवसेना थी और वह छोटे-छोटे दलों के साथ मिलकर भाजपा के खिलाफ चुनाव लड़ रही है। यही स्थिति हरियाणा में होगी। कहा- कैमूर में कोई हंगामा नहीं हुआ। दस-पंद्रह आदमी पानी पहुंचाने की मांग कर रहे थे। हमने उन्हें आश्वस्त किया, तो जिंदाबाद के नारे लगाने लगे। स्वास्थ्य मंत्री द्वारा खुद को लेटर बॉक्स बताए जाने पर मुख्यमंत्री ने कहा कि मंत्री ने किस परिस्थिति में यह बात कही है, हम उनसे पूछताछ करेंगे।

HINDUSTAN TIMES, PATNA
THURSDAY, OCTOBER 16, 2014

'Bihar to have IPR facilitation centre'

PATENT REGISTRATION Entrepreneurs, innovators to benefit from intellectual property right regime

HT Correspondent
htpatna@hindustantimes.com

PATNA: Chief minister Jitan Ram Manjhi on Wednesday announced setting up of Intellectual Property Right (IPR) Facilitation Centre for helping small entrepreneurs and innovators in getting their products registered for the grant of patents and reap the benefits of the IPR regime.

Inaugurating the two-day training and awareness programme on Intellectual Property Rights, organised by Confederation of Indian Industry in collaboration with the Centre and state government, Manjhi said, "There are a large number of students, small entrepreneurs and innovators, who are engaged in inventing new things. But in the absence of proper platform and encouragement they fail to make their mark."

"Bihar-born people have demonstrated their talent and capacity. Now, we must have a policy that helps in using and preserving their talent. It should aim to invite and assist such people in getting their products, processes, design and trademark registered and reap the dividends of their intellectual property," he said.

"If we are able to decentralise the concentration of patents from the hands of a few and start facilitating the development of small entrepreneurs, common people and innovators, through patents, it will go a long way helping the society," Manjhi said endorsing CNLU's vice chancellor Dr Lakshminath's view. He also expressed his willingness to support the industry department in overcoming budgetary constraints in this endeavour.

Industry minister Bhim Singh said lack of awareness was the main reason for lower patent registration from the state in comparison to developed states. "The department will explore ways to provide financial assistance to entrepreneurs to meet the cost for getting patents. In the meantime, they should take advantage of the financial assistance provided by micro, small and medium enterprise (MSME) directorate," he said.

Chief minister Jitan Ram Manjhi and others inaugurating the IPR programme, in Patna on Wednesday. AP DUBE / HT PHOTO

Singh said the department was in the process of preparing a product directory and would consider another directory for items produced in specific areas. "Once such produce is listed, we will help them in getting registered under geographical indications (GI) for securing patents," the minister said.

Earlier, Bihar cadre IAS officer Chaitanya Prasad, who is the controller general of patents, designs and trademarks, stressed on the urgent need for devising a strategy for encouraging people to go in for patents, which has come to acquire a game changing role in today's knowledge-based economy. Bihar's Madhubani painting, appliqué, sujini embroidery, sikki art and Bhgalpuri silk had been granted patent for having geographical indications, he said.

In comparison to Maharashtra's 7,755, Bihar had filed only 105 applications for patents. Out of this, only 11 patents were granted in 2012-13. "The opening up of a facilitation centre in the state could be the first step towards changing the profile of the state and reversing its position in the list of states filing the most applications for patents," he said.

Bihar state council chairman of CII SP Sinha pitched for rewarding innovators to overcome the near absence of patent applications relating to products and process, in comparison with those filed for brands and trademarks from the state. Vice chancellors of CNLU and BBA Bihar University also spoke on the occasion.

राज्य में खुलेगा बौद्धिक संपदा सुविधा केंद्र : मांझी

पटना | हिन्दुस्तान ब्यूरो

मुख्यमंत्री जीतन राम मांझी ने बुधवार को ऐलान किया कि बिहार में इंटलेक्चुअल प्रोपर्टी फैसलिटेशन सेंटर (बौद्धिक संपदा सुविधा केंद्र) खोला जाएगा। इस केंद्र के माध्यम से उद्यमियों व इनोवेशन के क्षेत्र में काम कर रहे लोगों को पेटेंट की तकनीक और इंटलेक्चुल प्रोपर्टी संरक्षण के बारे में बताया जाएगा। जरूरत इस बात की है कि बौद्धिक संपदा का संरक्षण किया जाए।

अधिवेशन भवन में सीआईआई के तत्वावधान में आयोजित 'इंटलेक्चुअल प्रापर्टी राइट्स' विषय पर आयोजित प्रशिक्षण कार्यक्रम के उद्घाटन समारोह में मुख्यमंत्री ने यह बात कही। उद्योग मंत्री डॉ. भीम सिंह भी इस मौके पर मौजूद थे। कंट्रोलर जनरल ऑफ पेटेंट्स डिजाइन एंड ट्रेड मार्क्स चैतन्य प्रसाद ने बौद्धिक संपदा के बारे में विस्तृत जानकारी दी। मुख्यमंत्री ने कहा कि अधिक पेटेंट पर सोचने की आवश्यकता है। छोटे उद्यमियों को इस मामले में अधिक से अधिक प्रश्रय दें। यह हमारी औद्योगिक नीति का हिस्सा होना चाहिए। बिहार में बहुत से बच्चे इनोवेशन में लगे हैं। वह चाहते हैं कि उन्हें एक प्लेटफार्म मिले। प्लेटफार्म नहीं मिलने पर वे कुंठित हो जाते हैं। उन्हें बढ़ावा मिलना चाहिए। ऐसे लोगों को आमंत्रित करना चाहिए। इस दिशा में उद्योग विभाग को आगे बढ़ना चाहिए।

बुधवार को अधिवेशन भवन में प्रशिक्षण कार्यक्रम का उद्घाटन करते मुख्यमंत्री जीतन राम मांझी व मंत्री भीम सिंह।

उद्योग मंत्री डा. भीम सिंह ने कहा कि जागरूकता के अभाव में बिहार से पेटेंट कम फाइल हो रहे हैं। उद्यमियों, कारोबारियों, प्राध्यापकों तथा लेखकों को इस दिशा में आगे आना होगा। उन्होंने कहा कि उद्योग विभाग उत्पादों की एक डायरेक्ट्री बना रहा है। उद्योगों के विकास में भी पेटेंट से सहायता मिलेगी। उद्योग विभाग इस दिशा में भी सोचेगा कि लघु औद्योगिक इकाइयों को लगने वाली फीस में कोई मदद हो तो उसे दी जाएगी। उद्योग मंत्री ने कहा कि मेक इन इंडिया सिर्फ राजनीतिक नारा नहीं रह जाए इस दिशा में उद्यमियों को आगे आना होगा। चाणक्या लॉ यूनिवर्सिटी के कुलपति डॉ. लक्ष्मीनाथ और बाबा साहेब भीमराव अंबेदकर बिहार विश्वविद्यालय के कुलपति पंडित पलांडे ने भी विचार रखे।

तीन वर्षों में सिर्फ 105 पेटेंट आवेदन

पटना। बिहार से पेटेंट के लिए आवेदन देने की रफ्तार काफी कम है। बिहार कैडर के भारतीय प्रशासनिक सेवा के अधिकारी और वर्तमान में कंट्रोलर जनरल ऑफ पेटेंट्स, डिजायन्स एंड ट्रेड मार्क्स, चैतन्य प्रसाद ने बताया कि विगत तीन वर्षों में बिहार से मात्र 105 आवेदन पेटेंट के लिए आए, जबकि इसी अवधि में महाराष्ट्र से 7,755 आवेदन आए। वर्ष 2012-13 में बिहार के आवेदनों में से सिर्फ 11 को ही पेटेंट ग्रांट किया गया। श्री प्रसाद ने कहा कि चीन और अमेरिका की तुलना में भारत में पेटेंट के आवेदन कम आते हैं। भारत में जहां एक वर्ष में 43 से 44 हजार पेटेंट के आवेदन आए वहीं चीन में यह संख्या 6 लाख और अमेरिका में 5 लाख से अधिक थी। उन्होंने कहा कि पेटेंट से इंटलेक्चुअल प्रोपर्टी राइट हासिल होता है। यह नए जमाने की संपत्ति है।

हरियाणा व महाराष्ट्र में कमजोर होगी भाजपा

पटना। मुख्यमंत्री जीतन राम मांझी ने बुधवार को कहा कि हरियाणा व महाराष्ट्र में भाजपा की स्थिति कमजोर होगी। हमारे राष्ट्रीय अध्यक्ष शरद यादव का भी यही आकलन है। बुधवार को एक कार्यक्रम के बाद मीडिया से बातचीत के क्रम में मुख्यमंत्री ने यह बात कही।

उद्योगों को बढ़ावा दिये बिना विकास संभव नहीं : मांझी

इंटलेक्चुअल प्रोपर्टी राइट्स कार्यक्रम में सीएम ने कहा, बिहार में खुलेगा आइपी फैसिलेटेड सेंटर

संवाददाता, पटना

बिहार में आइपी फैसिलेटेड सेंटर खुलेगा. यह घोषणा बुधवार को मुख्यमंत्री जीतन राम मांझी ने सिंचाई भवन में चल रहे दो दिवसीय इंटलेक्चुअल प्रोपर्टी राइट्स कार्यक्रम को संबोधित करते हुए कहीं. उन्होंने कहा कि जब बिहार समृद्ध था, तब सूबे में बड़ी इकाइयां नहीं थी, लेकिन उत्पादन अधिक था और खुशहाली भी थी, पर आज वह नहीं है. बिहार में आज अविष्कारों को डिसेंट्रलाइज करने की जरूरत है. उद्योग व अन्य क्षेत्रों में बिहार की छुपी प्रतिभाओं का उपयोग करेंगे. उद्योग कैबिनेट के फैसले को आगे बढ़ायेंगे. उद्योग विभाग के बजट में वृद्धि भी होगी. मुख्यमंत्री ने कहा कि छोटे बड़ा काम करते हैं, तो उसकी गिनती नहीं होती, लेकिन बड़े लोग छोटा भी काम करें, तो उसकी चर्चा होती है. यह परंपरा ठीक नहीं. बिहार के बच्चे बड़े आविष्कार कर रहे हैं, लेकिन सही प्लेटफॉर्म न मिलने के कारण वे भटक जा रहे हैं. उन्होंने स्वीकार किया कि यदि उद्योगों को बढ़ावा न मिला, तो सूबे का विकास नहीं होगा. उद्योग विभाग छोटे-छोटे अविष्कारों को आमंत्रित करेगा. उनका निबंधन होगा. छोटे उद्यमियों को भी हमे प्रोत्साहित करना होगा.

इंटलेक्चुअल प्रोपर्टी राइट्स कार्यक्रम में मुख्यमंत्री जीतन राम मांझी व उद्योग मंत्री डॉ भीम सिंह व अन्य.

पेटेंट कराने के लिए आगे आएं उद्यमी : उद्योग मंत्री डॉ भीम सिंह ने कहा कि बौद्धिक जागरूकता के अभाव के कारण बिहार में पेटेंट फाइनल नहीं हो रहे. आनेवाले दिनों में यह संकट दूर होगा. बिहार के उत्पादों का पेटेंट कराने के लिए उद्यमियों को आगे आना होगा. उन्होंने कहा कि उद्योग विभाग उत्पाद डायरेक्टरी बना रहा है. बिहार के उत्पादों का पेटेंट कराने में सरकार क्या कर सकती है, इसकी पड़ताल की जायेगी. उद्योग विभाग मिड-टर्म एप्रोजल भी कर रहा है. सीआइआइ के अध्यक्ष एसपी सिन्हा ने कहा कि भारत में महज 10 प्रतिशत ही पेटेंट हो रहे हैं. बिहार तो इस मोरचे पर महाराष्ट्र और गुजरात से काफी पीछे है. बिहार में आर्थिक विकास के लिए इको सिस्टम को विकसित करना जरूरी है. बिहार के उत्पादों का ट्रेड मार्क तो शुरू हुआ है, किंतु इसकी गति अत्यंत धीमी है. बिहार में इनोवेशन के लिए अवार्ड देने की परंपरा भी शुरू होनी चाहिए. कार्यक्रम को पेटेंट के महानियंत्रक चैतन्य प्रसाद, चाणक्य विवि के कुलपति डॉ लक्ष्मीनाथ, विहार विवि के कुलपति डॉ पंडित पलांडे और उद्योग विभाग के प्रधान सचिव नवीन वर्मा ने भी संबोधित किया.

पेटेंट व बौद्धिक संपदा फैसिलिटेशन सेंटर बनेगा

- छोटे उद्यमियों व आविष्कारकों को आगे बढ़ाने में मदद करेगी सरकार : मांझी
- उद्योग कैबिनेट छोटे आविष्कारकों का रजिस्ट्रेशन कर उन्हें प्रमोट करवायेगा

पटना (एसएनबी)। बिहार में पेटेंट एवं बौद्धिक संपदा पर आधारित फैसिलिटेशन सेंटर की स्थापना की जायेगी। फैसिलिटेशन सेंटर से बड़े लोग तो सम्पर्क में रहेंगे ही छोटे आविष्कारकों को भी फैसिलिटेट किया जायेगा। हम जिस समय बौद्धिक व आर्थिक रूप से संपन्न थे, उस समय गृह उद्योग व लघु उद्योग चरमोत्कर्ष पर था। आज हम उस तरह खुशहाल नहीं हैं। आज बौद्धिक संपदा आधुनिक संपत्ति है। बिहार के छोटे-छोटे आविष्कारकों एवं उद्योगपतियों को आगे बढ़ायेंगे तो हमारा विकास होगा।

ये बातें मुख्यमंत्री जीतन राम मांझी ने बुधवार को अधिवेशन भवन, पटना में उद्योग विभाग द्वारा आयोजित पेटेंट एवं बौद्धिक संपदा पर आयोजित कार्यशाला को संबोधित करते हुये कहीं। उन्होंने कहा कि उद्यमियों एवं बौद्धिक संपदा रखने वाले विद्वानों को आगे बढ़ाने में बिहार सरकार हरसंभव मदद करेगी।

पेटेंट एवं बौद्धिक संपदा पर आयोजित कार्यशाला का शुभारंभ करते मुख्यमंत्री।

उन्होंने महानियंत्रक, पेटेंट डिजाइन एवं ट्रेडमार्क चैतन्य प्रसाद को कहा कि पेटेंट एवं बौद्धिक संपदा की दिशा में आगे बढ़ने के लिये बिहार सरकार से जो भी मदद की जरूरत होगी, हम करेंगे। जरूरत है कि छोटे-छोटे उद्यमी एवं आविष्कारक जो अथक प्रयास करते हैं, उन्हें आगे बढ़ाया जाये। बड़े उद्यमियों को तो आगे बढ़ना ही है। छोटे लोग बड़ा काम करते हैं तो गिनती नहीं होती। बड़े लोग छोटा काम भी करते हैं तो गिनती होती है। सरकार का उद्देश्य छोटे उद्योगों को भी अधिक से अधिक प्रोत्साहित करना है। हमलोगों ने उद्योग कैबिनेट की स्थापना की है, इस कैबिनेट से आविष्कारकों के कार्य एवं गरिमा को भी जोड़ा जाये। आर्यभट्ट ने संसार को जो दिया, वह किसी से छिपी हुई नहीं है। बिहार के बच्चे आविष्कार में लगे हैं, उन्हें प्लेटफॉर्म मिले और आगे बढ़ने का अवसर मिले। उन्हें अवसर नहीं मिलने पर उनकी बुद्धि कुंठित हो (शेष पेज 15 पर)